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RACKETS INVOLVING ILLEGAL EXCHANGE OF FOREIGN CURRENCY

712. SHRIK. G. PANDA: SHRI SUNDAR MANI PATEL :

Will the PRIME MINISTER be pleased to state

- (a) whether Government's attention has been invited to a report published in the "Hindustan Times" of the 16th February, 1972, regarding a number of rackets operating in the country for illegal exchange of foreign currency; and
- (b) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) The Directorate of Enforcement take action in accordance with law in specific cases of violations that come to notice. Appropriate legislative and administrative measures are taken from time to time to curb violations of Foreign Exchange Regulations.

STATE BANK FRAUD CASE

- 713. SHRI VENIGALLA SATYANARA YANA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the accused in the State Bank, New Delhi, fraud case involving Rs. 60 lakhs, died in Delhi on 2.3.1972; and
- (b) if so, whether any enquiry has been made into the circumstances of his death?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes.

(b) A sub-divisional Magistrate is holding an inquest under section 174 Cr. P. C. into the causes of death.

CORPORATION TO TAKE OVER CLOSED INDUSTRIAL UNITS

714. SHRI VENIGALLA SATYANA RAYANA: Will the Minister of INDUS TRIAL DEVELOPMENT be pleased to state:

(a) whether Government have taken any

decision to form a new corporation to take over closed industrial units other than textile mills; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a) A proposal to set up a Public Sector Corporation to manage industrial undertakings, other than textile units, taken over by the Central Government under the Industries (Development & Regulation) Act, 1951, is presently under consideration.

(b) Does not arise.

GREATER NUMBER OF LICENCES TO SMALL UNITS

- 715. SHRI VENIGALLA SATYANARA YANA: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:
- (a) whether Government have taken any decision to the effect that small units will receive major shares of licences; and
 - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a) and (b) Small scale units having an investment of not more than Rs. 7.5 lakhs in plant and machinery, except those belonging to the Larger Industrial Houses and foreign companies or those falling in the category of 'dominant undertakings' or engaged in a few specified industries, are exempted from the licensing provisions of the Industries (Development and Regulation) Act, 1951. Ordinarily, therefore, the question of granting industrial licences to small scale units may not arise. As far as the organised sector of industry js concerned, the policy of Government is to widen the entrepreneurial base by giving encouragement to new and small entrepreneurs.

MEDIUM SCALE INDUSTRIES IN ANDHRA PRADESH

- 716. SHRI VENIGALLA SATYANARA YANA: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:
- (a) the number of medium scale industries along with their locations in Andhra Pradesh and the items manufactured by them;
- (b) the total investment in the medium scale industries in the State; and